Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of the Meeting of NC-V meeting held on 24.09.2009

The Meeting No. 26/AM10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 24.09.2009 in Room No. 04 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

| SI. No | Name of the representatives & their designation | Department |
|--------|---|------------|
| 1. | Sh. Shaish Kumar, Industrial Advisor | DIPP |
| 2. | Sh. Ashok Kumar Arora, Dy.DGFT | DGFT |
| 3. | Sh. Kuldeep Singh, Asstt. Director | MSME |
| 4. | Sh. Pradip Kumar, F.T.D.O | DGFT |

(TEXTILES AND LEATHER ITEMS)

: 26/84-ALC3/2009 **MEETING DATE** : 24.09.2009 MEETING NUMBER

| Case No.:11/26/84-ALC3/2009 | Party Name:RAHMAN INDUSTRIES LTD | Meet No/Date:26/84-ALC3/2009 24.09.2009 | Status: Approved |
|--------------------------------|----------------------------------|--|------------------|
| HO File :01/84/050/00117/AM10/ | RLA File :06/24/040/00003/AM10/ | Lic.No/Date:0610015447 | |

| 05.05.2009 | |
|------------|--|
| | |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

- The item of import No.1 may be allowed on net to net basis i.e 4950 Pairs. The description may be amended to read as 'relevant lasted uppers'.
- The item of import at S.No. 2 may be allowed as per SION at S No 14
- The item of import at S.No. 3 may be amended to read as 'relevant mid sole' and allowed on net to net (ii) basis i.e 4950 Pairs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| II I | - | 24.00.2000 | Status: Approved |
|--------------------------------|---|--------------------------------------|---------------------|
| HQ File :01/84/050/00112/AM10/ | | Lic.No/Date:0710065940 15.07.2009 | |

Decision: The Committee considered the case as per agenda and observed that applicant firm have not given drawing, CAD, CAM, Style No. etc, for asking the Qty. higher than Qty. allowed in relevant SION. In view of this Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from SION, J-275 by allowing the item of import @ 2.25 Sq mtrs./Pc.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| | 24.00.2000 | Status: Approved |
|--------------------------------|--------------------------------------|---------------------|
| HQ File :01/84/050/00119/AM10/ | Lic.No/Date:0310529056 16.07.2009 | |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis by allowing 1% wastage on item of import. It was also decided to add following words in the description of export item: - " Containing Paulownia wood Bars of various sizes – Minimum 345.95 cubic meter". Further, in the description of import item following words may be added "Paulownia wood Bars of various sizes 349.41 cubic meter".

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:10/26/84-ALC3/2009 | - | 24.00.2000 | Status: Approved |
|--------------------------------|---|--------------------------------------|---------------------|
| HQ File :01/84/050/00116/AM10/ | | Lic.No/Date:0610015978 28.07.2009 | |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-

| Export item | Export Qty. | Import item | Qty. allowed |
|--------------------|----------------|---|----------------|
| Polyester Lanyards | 20000 Pcs | 1) Relevant metallic fittings – scaffold hook, snap hook karabiner, rope grab, pipe anchor, tower hook, rebar hook. | accountability |

| | 2) Polyester yarn | 2) 6252 Kgs | |
|------------------------|--|------------------------------|-----------|
| The R.A shall be advis | ed to take necessary action subject to | compliance of other usual co | nditions. |

| | Case No.:5/26/84-ALC3/2009 | | Meet No/Date:26/84-ALC3/2009 24.09.2009 | Status: Deferred | |
|--------------|--|--|--|------------------------|--|
| ₅ | HQ File :01/84/050/00111/AM10/ | | | Defer Date: 22.10.2009 | |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the relevant file of the firm wherein similar input output norms have been finalized and defer the case for relisting on 22.10.2009. | | | | |

| | Case No.:7/26/84-ALC3/2009 | Party Name:SHAHI EXPORTS PVT. LTD. | Meet No/Date:26/84-ALC3/2009 24.09.2009 | Status: Deferred |
|---|--------------------------------|------------------------------------|--|------------------------|
| 6 | HQ File :01/84/050/00113/AM10/ | RLA File :07/24/040/00175/AM10/ | Lic.No/Date:0710066345 04.08.2009 | Defer Date: 22.10.2009 |
| | II. | dered the case as per agenda alo | | ll. |

| Case No.:8/26/84-ALC3/2009 | | Meet No/Date:26/84-ALC3/2009 24.09.2009 | Status: Deferred |
|--------------------------------|---------------------------------|--|------------------|
| HO File :01/84/050/00114/AM10/ | RLA File :07/24/040/00184/AM10/ | Lic.No/Date:0710066383 | Defer |

| 7 | | 06.08.2009 | Date:22.10.2009 |
|---|--|------------|-----------------|
|---|--|------------|-----------------|

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). In view of this case stands deferred for re-listing on 22.10.2009.

| | Case No.:14/26/84-ALC3/2009 | Party Name:MAHAVIR SPINFAB PRIVATE LIMITED | Meet No/Date:26/84-ALC3/2009 24.09.2009 | Status: Approved |
|--|--------------------------------|---|--|---------------------|
| | HQ File :01/84/050/00120/AM10/ | RLA File :06/24/040/00016/AM10/ | Lic.No/Date:0610016040 10.08.2009 | |
| Decision: The Committee considered the case as per agenda and in consultation with the representat | | | | esentatives of |

technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-

| Export item | Export Qty. | Import item | Qty. allowed |
|----------------------------------|----------------|------------------------------------|-------------------------------|
| Industrial Garments cover all | 1050 Pcs | Meta Aramide NM 60/2 Nomex comfort | 667.59 Kgs. (with 3% wastage) |

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:5/21/84-ALC3/2009 | 1 | 24.00.2000 | Status: Approved |
|--------------------------------|---|--------------------------------------|---------------------|
| HQ File :01/84/050/00092/AM10/ | | Lic.No/Date:0510247543 11.08.2009 | |

Decision: The Committee considered the case as per agenda and observed that applicant firm have not given drawing, CAD, CAM, Style No. etc in this case. In view of this Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from SION, J-270 by allowing the item of import @ 2.75 Sq mtrs./Pc or as applied by the firm whichever is less.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/21/84-ALC3/2009

Party Name: CHELSEA MILLS

Meet No/Date:26/84-ALC3/2009

Status:

| | | | · · J · · · · · · · · · · · · · · · · | 24.09.2009 | Deferred |
|---|----|--------------------------------|---------------------------------------|--------------------------------------|------------------------|
| | 10 | HQ File :01/84/050/00093/AM10/ | RLA File :05/23/040/00002/AM10/ | Lic.No/Date:0510247544 11.08.2009 | Defer Date: 22.10.2009 |
| Ш | | | | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). In view of this case stands deferred for re-listing on 22.10.2009.

| Case N | No.:9/26/84-ALC3/2009 | ' | 24.00.2000 | Status: Approved |
|---------|--------------------------|---|--------------------------------------|---------------------|
| HQ File | e :01/84/050/00115/AM10/ | | Lic.No/Date:0610016088 18.08.2009 | |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 1% wastage as detailed below:-

| - 11 | | - | - | | | |
|------|----------------------|-------------|-------------|------|------|--------------|
| | Export item | Export Qty. | Import item | | | Qty. allowed |
| | Polyester made up | 11429 Kgs | Polyester | yarn | high | 11543.30 Kgs |
| | articles (Tapes, | _ | tenacity | | | |
| | webbing, Ribbons | | _ | | | |
| | braided cord, Twine, | | | | | |
| | Ropes) | | | | | |

The above weight of export item should be excluding any buckles/other metallic fitting present in the export side. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| | Case No.:15/26/84-ALC3/20 | 009 | Party Name:SAI FLEXI BAG PVT.LTD | Meet No/Date:26/84-ALC3/2009 24.09.2009 | Status: Approved |
|------|--|----------------|---|--|---------------------|
| | HQ File :01/84/050/00121/AM10/ | | RLA File :35/24/040/00011/AM10/ | Lic.No/Date:3510027590 28.08.2009 | |
| II I | | | lered the case as per agenda an meeting decided to ratify the A | · | |
| | Export item | Export Qty. | Import item | Qty. allowed | |
| 12 | Jumbo bags made of polypropylene fabric (UV | 61516 Kgs | Polypropylene fabric (UV stabilised) | 1) 58354.2 Kgs (with 2% wastage) | |
| | stabilised- Total bags- 44000 with net weight of 61516 Kgs, net weight of PP fabric 4306 Kgs. | | 2) Polypropylene yarn for stitching | 2) 4349.06 Kgs (with 1% wastage) | |

Party Name:SUPER TANNERY LIMITED. | Meet No/Date:26/84-ALC3/2009

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Case No.:12/26/84-ALC3/2009

Status:

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| | 24.09.2009 | Approved |
|---------------------------------|--------------------------------------|--|
| RLA File :06/24/040/00021/AM10/ | Lic.No/Date:0610016244 01.09.2009 | |
| _ | RLA File :06/24/040/00021/AM10/ | RLA File :06/24/040/00021/AM10/ Lic.No/Date:0610016244 |

||Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

- The items of import may be allowed as per SION at S.No. G-10 except item at S.No. 15 i.e Additives may be allowed within the overall Qty. of Catalyst allowed in the SION.
- The item of import at S.No. 13 wherein the word 'relevant' should be added and allowed on (ii) net to net basis with accountability clause.
- The item of import at S.No. 31 may be allowed on net to net basis with accountability clause. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| | Case No.:1/26/84-ALC3/2009 | Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD. | Meet No/Date:26/84-ALC3/200 24.09.2009 | Status: Deferred |
|--|-------------------------------|---|---|------------------------|
| 12 | HQ File :01/84/050/00107/AM10 | 0/ RLA File :05/24/040/00303/AM10/ | Lic.No/Date:0510249142 11.09.2009 | Defer Date: 22.10.2009 |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and that copy of application has not been received in this case. It was therefore decided to defer the clisting on 22.10.2009. | | | | · |

| II I | Party Name:B.M.PROCESSING INDUSTRIES (A UNIT OF M/S-RADHEY | | Status: Approved |
|--------------------------------|--|--------------------------------------|---------------------|
| HQ File :01/84/050/00108/AM10/ | RLA File :05/23/040/00031/AM10/ | Lic.No/Date:0510249375 15.09.2009 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm i.e with 1% wastage.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| | Case No.:3/26/84-ALC3/200 |)9 | Party Name:ADITYA BIRLA NUVO LIMITED., | Meet No/Date:26/84-ALC3/200 24.09.2009 | 9 Status: Approved |
|----|---|----------------|---|--|-----------------------|
| | HQ File :01/84/050/00109/AM | 110/ | RLA File :02/24/040/00116/AM10/ | Lic.No/Date:0210131548 15.09.2009 | Defer Date: |
| | Decision: The Committee considerate technical authorities present in the detailed below:- | | , , | | • |
| 16 | Export item | Export Qty. | Import item | Qty. allowed | |
| | Woollen blended yarn containing wool and | | 1) Wool Tops dyed/undyed below 32 micron | 1) 20580 Kgs (with 5% wastage) 2) 8820 Kgs (with | |
| | acrylic(grey/dyed) wool. | | Acrylic Top upto 3 denier variable cut length necessary action subject to complete. | 5% wastage) | |

| | - | 24.00.2000 | Status: Approved |
|--------------------------------|---|--------------------------------------|---------------------|
| HQ File :01/84/050/00110/AM10/ | | Lic.No/Date:0210131550 15.09.2009 | |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-

| Export item | | Export Qty. | Import item | Qty. allowed |
|-------------|----------|----------------|------------------------------|--------------|
| Grey/dyed | finished | 1560 | 1) Acrylic fibre (Modacrylic | 1) 810 Kgs |

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| modacrylic blended | Kgs | staple fibre upto 3 denier) | | |
|--------------------------|------------|---------------------------------|--------------------------|----------|
| fabrics containing | | | | |
| modacrilic & cotton | | 2) Raw Cotton | 2) 871 Kgs | |
| modacrilic wool. | | | | |
| The R.A shall be advised | to take no | ecessary action subject to comp | liance of other usual co | nditions |

Manually generated agenda cases

| Case No. 435 | M/s Indian Acrylic Ltd., Chandigrah |
|--------------------------|---|
| NC26/10 dt. 24.09.2009 | F.NO.1/84/162/639/AM09-DES-V |
| Ratification of input ou | tput norms in respect of Advance Authorization |
| No.3010058879 dt. 24. | 11.2008 – under Para 4.7 of HBP (Vol1) 2004-2009. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow this case as per SION, A-1764. The input Sodium Meta Bisulphite may be allowed @ 0.004 Kg/Kg of export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No. 436 | M/s Chelsea Mills, New Delhi |
|--------------------------|--|
| NC26/10 dt. 24.09.2009 | F.NO.1/84/50/389/AM07-DES-V |
| Ratification of input or | utput norms in respect of Advance Authorization |
| No.0510194774 dt. 21 | .11.2006 – under Para 4.7 of HBP (Vol1) 2004-2009. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by ALC earlier. Firm have now represented for change in variation of GSM on the export and import side i.e variation of +/-20% may be allowed and +/-10% variation may be deleted in this case they have completed import & export obligation accordingly. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the GSM variation +/-20% and GSM variation +/-10% may be waived in this case.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No. 437 | M/s Chelsea Mills, New Delhi |
|-------------------------|---|
| NC26/10 dt. 24.09.2009 | F.NO.1/84/50/352/AM08-DES-V |
| Ratification of input o | utput norms in respect of Advance Authorization |
| No.0510204724 dt. 11 | 1.11.2007 – under Para 4.7 of HBP (Vol1) 2004-2009. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by NC in its meeting held on 01.09.2009. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Qtv. of inputs in partial modification of its earlier decision as detailed below:

| | <u>' </u> | i . | T | |
|------|--|-------------|-----------------------|---------------|
| S.No | Export item | Import item | Description of import | Qty. allowed |
| | No. | No. | item | |
| 1 | 1 | 8 | Fusible interlining | 0.16 Mtrs/Pc |
| 2 | 2 | 13 | Fusible interlining | 0.15 Mtrs/Pc |
| 3 | 1 | 10 | Pumice Stone | 300 gms/Kg of |
| | | | | fabric in the |

| | | | | export item |
|---|---|----|--------------|---|
| 4 | 2 | 20 | Pumice Stone | 300 gms/Kg of fabric in the export item |

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No. 438 | M/s Bhadresh Trading Corporation Ltd., Mumbai | | |
|--|---|--|--|
| NC26/10 dt. 24.09.2009 | F.NO.1/84/162/717/AM09-DES-V | | |
| Fixation of SION for Raw Cottton not carded or combed. | | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to remind APEDA, ICAR, CIRCOT, Mumbai for sending the relevant data called for from them to take a final view in the matter and defer the case for re-listing on 22.10.2009.

| Case No. 439 | M/s Lilliput Kidswear Ltd., New Delhi |
|-------------------------|---|
| NC26/10 dt. 24.09.2009 | F.NO.1/84/50/209/AM09-DES-V |
| Ratification of input o | utput norms in respect of Advance Authorization |
| No.051019120 dt. 08.0 | 04.2008 – under Para 4.7 of HBP (Vol1) 2004-2009. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing in its meeting to be held on 22.10.2009 alongwith complete justification and sample of of the export item. It was therefore decided to defer the case for re-listing on 15.10.2009.

| Case No. 440 | M/s Indian Acrylic Ltd., Chandigarh |
|--------------------------|---|
| NC26/10 dt. 24.09.2009 | F.NO.1/84/50/8/AM10-DES-V |
| Ratification of input or | utput norms in respect of Advance Authorization |
| No.3010060014 dt. 06 | 6.02.2009 – under Para 4.7 of HBP (Vol1) 2004-2009. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow this case as per SION, A-1764. The input Sodium Meta Bisulphite may be allowed @ 0.004 Kg/Kg of export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No. 441 | M/s Chelsea Mills, New Delhi |
|--------------------------|---|
| NC26/10 dt. 24.09.2009 | F.NO.1/84/162/971/AM08-DES-V |
| Ratification of input ou | utput norms in respect of Advance Authorization |
| No.0510209738 dt. 28 | 8.09.2007 – under Para 4.7 of HBP (Vol1) 2004-2009. |

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that this case has already been cleared by NC in its meeting held on 06.12.2007. Firm have now represented that as they had completed export obligation prior to the communication of NC decision, hence, style No. imposed on the export side should be deleted. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to delete condition of style No. mentioned on the export item.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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